

Kopili Project

4875. Shri P. C. Borooah: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1714 on the 2nd December, 1965 and state the reasons for not including the Kopili Project in the Fourth Plan?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): The detailed investigations on the Kopili Project are now in progress. The question of its inclusion in the Fourth Plan will arise after the investigations are completed and the feasibility of the project is established.

Welfare of Scheduled Castes and Scheduled Tribes in Orissa

**4876. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of Planning and Social Welfare be pleased to state:

(a) the amount proposed to be spent on the welfare of the Scheduled Castes and Scheduled Tribes in Orissa State during 1966-67; and

(b) the items on which the amount will be spent?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Rs. 185.73 lakhs. (Rs. 172.73 lakhs for Scheduled Tribes and Rs. 13.00 lakhs for Scheduled Castes).

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-6232/66].

Penal Rent

**4877. Shri Yashpal Singh:
Shri Manoharan:
Shri Priya Gupta:
Shri Onkar Lal Berwa:
Dr. M. S. Aney:**

**Shri Kapur Singh:
Shri Sezhiyan:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that certain appeals of Government servants representing against the recovery of alleged penal rents which are in arrears for Government accommodation are lying with his Ministry for over 20 months;

(b) if so, the normal time taken by his Ministry to dispose of such appeals; and

(c) whether Government propose to fix a time limit by which such appeals are finally disposed of and no recoveries are made during the pendency of appeals with Government?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

(b) and (c). Representations from Government servants are dealt with as expeditiously as possible, but no specific time limit can be fixed. Enhanced rents are to be recovered only when an officer retains Government accommodation after the cancellation of his allotment under the rules. Normally the rules are not relaxed, and recoveries have to be made to prevent accumulation of arrears of rent. The amount so recovered is, however, refunded, if the representation is accepted.

Eviction Notices to Families of Jawans

**4878. Shri P. R. Chakraverti:
Shri P. C. Borooah:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that eviction notices have been served on the dependents of those allottee-Government employees holding Government accommodation under the General Pool in New Delhi, who had offered